NATIONAL COMPANY LAW TRIBUNAL **KOLKATA BENCH KOLKATA**



C.P (IB) No.703/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13th December 2017, 10.30 A.M

| Name | of the Company | Shivam Chemicals Pvt.L | _td -Vs-Amrit Hatcheries Pvt.L | _td. |
|------------|----------------|--|--------------------------------|---------------------|
| Ur | nder Section | 9 IBC | | |
| SI. No. | Representa | nation of Authorized ative (IN CAPITAL ETTERS) | Appearing on behalf of | Signature with date |
| 1. | KANISHK | CHETAN ADV | APPLICANT | Kanishk Kulm |

13/12/17

ORDER

Ld. Counsel for the operational creditor and the corporate debtor is present.

Ld. Counsel for the corporate debtor sought leave of the Court for filing Vakalatnama. Prayer is allowed. Vakalatnama and Board Resolution may be filed within 3 days and reply may also be filed within 7 days with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 7 days with a copy in advance to the opposite party.

List it on 05/01/2018 for admission.

(Jinan K.R.)

Member (J)

(V.P.Singh) Member (J)